

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 23694 OF 2020

Between:

Maloth Nikhith Nayak, S/o. Maloth Amar Singh, Aged about 19 years, Occ.
Student R/o. H. No. 1-7/32, Sirikonda, Kothalapalle, Hanojipet, Nizamabad,
Telangana

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat. Buildings, Hyderabad
2. Kaloji Narayana Rao University of Health Science, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the 2nd respondent in not permitting and considering the application of the petitioner for admission and counseling for MBBS course under Management Quota B and C-Category (NRI) for the academic year 2020- 2021 in the college affiliated to the 2nd respondent University for admission into MBBS Course in State of Telangana, despite the petitioner is being fully qualified for the same and the said action is being assailed as illegal, arbitrary, unconstitutional and consequently direct the 2nd Respondent to consider the petitioner application for registration and allow to participate in counseling and admission into MBBS course under Management Quota B and C-Category (NRI) for the academic year 2020-2021.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to directing the 2nd respondent to consider the petitioners application for registration and allow to participate in the counseling and admission into MBBS course under Management Quota 'B' and 'C' Category (NRI) for the academic year 2020-2021, pending disposal of the writ petition.

Counsel for the Petitioner: SRI M.DURGA PRASAD (NOT PRESENT)

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.23694 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

-None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS course under Management Quota B & C – Category (NRI) for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 22.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. AMMAJI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat. Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Science, Warangal.
3. One CC to SRI M.DURGA PRASAD, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

LS

K.P.

HIGH COURT

DATED:18/10/2024

ORDER

WP.No.23694 of 2020



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

*9 copies
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8/11/24.*